THE VISAKHAPATNAM PORT EMPLOYEES (COMPASSIONATE FUND) REGULATIONS, 1970.

The Board of Trustees of Visakhapatnam Port Trust, hereby publish the following regulations made by it, in exercise of the powers conferred by Clause (b) of Section 28 of the Major Port Trust Act, 1963, the same having been published in pursuance of sub-section (2) of Section 124 of the said Act, and after having been approved by the Central Government as required by sub-section (1) of Section 124, thereof, namely;

- 1. Short title and commencement:
 - (i) These Regulations may be called the Visakhapatnam Port Employees (Compassionate Fund) Regulations, 1970.
 - (ii) They shall come into force on the date of their publication in the official Gazette.
- 2. Definition In these Regulations, unless, the context otherwise requires:
 - i) "Board", "Chairman", and "Deputy Chairman" shall have the same meaning as in the Major Port Trusts Act, 1963.
 - ii) "Employees" means, an employee of the Port whether permanent or temporary and includes any permanent or temporary employees of the Central or State Government or a local or other authority on deputation (foreign service) with the Board.
 - iii) "Fund" means, the Visakhapatnam Port Compassionate Fund. formed under rule 3.
 - iv) "General Account" means a General Account of the Board.
- Constitution of the Fund:

The Visakhapatnam Port Employees' Compassionate Fund shall be constituted with an annual incurring grant of Rs.80,000/- from the general account. The balance, if any, in a financial year shall be carried over from year to year, so however, that the maximum amount in the fund in a financial year shall be limited to Rs.1,00,000/-. The fund shall be administered by the Chairman assisted by the Secretary, FA & CAO., and the Labour Officer.

- 4. Objective: The fund is primarily intended for the relief of the families of the deceased Port Trust Employees.
- Application Applications should be sent to the Chairman, through the Labour Officer within six months from the date of expiry of the deceased employee. In special cases the delay in submission of applications may be condoned by the Chairman at his discretion.
- 6. Conditions for the grant of Assistance from the Fund:
 - Grants from the Fund shall be restricted to the case of exceptionally deserving character, where the family is left in indigent circumstances.
 - ii) Death due to or accelerated by special devotion to duty establishes a claim for special consideration.
 - iii) Ordinarily, weightage will be given, according to the length of the service of the deceased employee.
 - iv) Grants will not ordinarily be made from the fund to the families of the retired Port Employees, but cases in which retirement of where the employee is totally or permanently, disabled, will be considered.
 - v) No family pension will be granted from the fund.
 - vi) In exceptional cases, suitable recurring grant may be sanctioned for a limited period, an assistance towards special needs, such as expenditure on education for minor children. These recurring grants will be subject to such conditions as the Chairman may impose to satisfy himself regarding the continuance of the need utilization of the amount etc.
- 7. Grant of assistance from the Fund to meet expenditure towards funeral expenses.
 - A lumpsum amount as may be fixed from time to time by the Chairman in consultation with the Visakhapatnam Port Employee' Welfare Fund Advisory Committee shall be made from the fund to the next of kin towards funeral expenses of an employee deceased while in service.
- 8. Procedure for sanction The form of application for the grant from the Fund is at Appendix (1). The applications, as seen as they are received by the Labour Officer, will be forwarded to the Heads of Departments, who should screen them and forward them to the Chairman, through the Labour Officer for consideration, only in cases where the genuine need is established to their satisfaction.

- 9. Accounting The account of the Fund will be maintained by the Financial Advisor and Chief Accounts Officer of the Port Trust.
- 10. All grants from the Fund will be purely exgratia.
- 11. Interpretation The decision of the Chairman, Visakhapatnam Port Trust in all matters relating to the Fund shall be final.

APPENDIX - I

APPLICATION FOR THE GRANT FROM THE COMPASSIONATE FUND OF THE VISAKHAPATNAM PORT TRUST

PART-I

(to be completed by the applicant)

- 1 (a) Name of the deceased
 - (b) Particulars of family members with their age and occupation. (IN the case of persons gainfully employed, income should also be stated). (in the case of children receiving education, name of the institution and the classes in which they are studying)
- 2. Asset:
 - a) Amount of Life Insurance
 - b) CASH and Bank Balance
 - c) Total value of other assets (Movable or immovable property)
 - d) Income earned from the assets.
- 3. (a) Name and address of the applicant
 - (b) Relationship of the applicant to the deceased Port Employee
- 4. Reasons for assistance from the compassionate fund of the Visakhapatnam Port Trust

I certify that the information given above is correct.

(Signature of the Applicant)

Date:

PART-II

(to be completed by the Applicant)

Descriptive roll, in duplicate of the applicant for an award from the compassionate fund.

- Height (a)
- (b) Age
- Colour (c)
- Personal marks of identification (d) if any on the hand:
- (e) Signature and or left hand Thumb and finger impressions

Small Rina finger Middle

Index

Thumb

finger

finger finger

Attested by (two persons of respectability in the town/village where the applicant resides)

1.

2

3.

PART-III

(To be completed by the Heads of the Department)

- (a) Last appointment held by the deceased Port employee 1.
 - (b) Pay and allowances at the time of death.
 - (c) Age of the Port Employee at the time of death
- 2. (a) Total service rendered permanent/ quasi/permanent/ temporary
 - (b) Pensionable or non-pensionable
 - (c) Whether family is eligible for any retirement benefit. If so, state the details
 - (d) Provident Fund balance at the credit of subscriber indicating separately the Government's contribution, if any payable
- 3. Remarks of the superior officer on the work of the deceased
- 4. Was death due to or accelerated by deviation extraordinary deviation to duty – (Details to be given)
- Recommendation of the Head of the Department, regarding the 5. amount of grant
- Any other remarks 6.